

**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A. No. 1896/2004

21

Wednesday, this the 7<sup>th</sup> day of June 2006

**Hon'ble Shri Shanker Raju, Member (J)  
Hon'ble Smt. Chitra Chopra, Member (A)**

Om Prakash Verma  
Aged about 63 years  
Son of Shri Sunder Lal Verma  
Retd. Workshop Instructor  
Ambedkar Polytechnic Shakarpur  
Delhi-91

Resident of:  
85, East Guru Angad Nagar,  
Delhi-92

..Applicant

(By Advocate: Shri M.L. Sharma)

Versus

1. Govt. of NCT Delhi  
through Principal Secretary  
(Training & Technical Education)  
Pitam Pura, Delhi
2. The Department of Personnel & Training  
through its Secretary, North Block  
New Delhi-1

..Respondents

(By Advocate: Shri T.D. Yadav for Shri Vijay Pandita)

**O R D E R (ORAL)**

**Shri Shanker Raju, Member (J):**


Learned proxy counsel for respondents stated at the Bar that the respondents have passed an order, which has the effect of redressal of the grievance of the applicant.

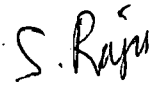
2. In this view of the matter, having regard to the statement made above, we direct disposal of this OA as infructuous. However, it is also directed that the order passed by the respondents shall also be served upon the learned counsel for applicant. In the event, the applicant is

he

22

still aggrieved, it shall be open for him to revive the present OA. No costs.

  
( Chitra Chopra )  
Member (A)

  
( Shanker Raju )  
Member (J)

/sunil/